

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the 3<sup>rd</sup> Day of February, 2020)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**

**Original Application No.330/996/2013**

Anirudh

..... **Applicant**

**By Advocate:** **None**

Versus

Union of India & Ors.

..... **Respondents**

**By Advocate:** **Shri Vudit Khanna proxy counsel to Shri N.P. Singh**

**O R D E R**

List revised. None present for applicant. Shri Vudit Khanna proxy counsel to Shri N.P. Singh, Advocate is present for respondents.

2. Record reveals that counsel for applicant has not appears for last so many dates. It appears that applicant and his counsel is not interested in pursuing this Original Application. Accordingly, the Original Application is dismissed in default and for non prosecution.

**(Justice Bharat Bhushan)**

Member (J)

Sushil